

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 70/TT/2012

Subject : Approval of transmission tariff for assets associated with Supplementary Transmission System under DVC and Maithon Right bank project in Northern Region from anticipated DOCOs to 31.3.2014

Date of Hearing : 20.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : PGCIL

Respondents : UPPCL and 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatasen, PGCIL
Ms. Seema Gupta, PGCIL
Ms. Sangeeta Edwards, PGCIL

Record of Proceedings

1. The representative of the petitioner submitted as under:-
 - a) This petition is for determination of transmission tariff of 10 assets associated with Supplementary Transmission System under DVC and Maithon Right Bank Project;
 - b) As per Investment Approval dated 29.8.2008, the transmission system was scheduled to be completed within 48 months progressively from the date of Investment Approval, i.e. by 1.9.2012. All the assets have been commissioned within schedule, except 400 kV D/C Quad Maithon-Gaya transmission line and associated bays (Asset F). In view of delay due to forest clearances in Maithon-Gaya transmission line covered under the instant petition and Koderma-Gaya transmission line covered under Petition No. 67/TT/2012, a contingency scheme was evolved with the approval of CEA for interconnection of portion of Maithon-Gaya and Koderma-Gaya transmission lines, so as to form the 400 kV D/C (Quad) Maithon-Koderma line as an interim arrangement. Revised tariff forms have been submitted;



- c) Copy of RCE has been submitted vide affidavit dated 16.10.2014. As per RCE, IDC has increased from ₹23593 lakh to ₹24441 lakh and there is also an increase in the cost as compared to the FR, but the overall completion cost is within the RCE apportionment. Apportioned and actual IEDC and IDC for each asset will be submitted separately;
 - d) There is cost over-run in case of Asset-III, because of increase in line length from 2.5 km to 20 km. There is marginal cost over-run also in case of Asset-IV. Details have been given in Form 5B.
2. In reply to a query of the Commission as to how many contracts the petitioner has closed, the representative of the petitioner submitted that details will be submitted.
 3. The Commission directed the petitioner to submit the following on affidavit, with advance copy to respondents, by 14.11.2014:-
 - a) Apportioned and actual IEDC and IDC for each asset;
 - b) Copy of BPTA of the assets covered in this petition;
 - c) Detailed report on the status of entire scheme under DVC and Maithon Right Bank Project vis-à-vis their date of commercial operation and their usage;
 - d) Exact reason for cost over-run in case of Asset III (whether cost over-run is on account of increase in line length or as stated in Form 5B, on account of change in location of Fatehpur sub-station).
 4. The Commission directed that due date of filing the information should be complied with and information received after the date shall not be considered while passing the order.
 5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal

